

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 10**  
**IA/3584/2020 (IB)-100(ND)/2019**

**IN THE MATTER OF:**

Deepali Designs and Exhibits Pvt Ltd ... Applicant/Petitioner  
Pico Event marketing (India)

Vs

Gillis Lockwood Heller ... Respondent

**Order under Section 9 of IBC.**

**Order delivered on 09.09.2020**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the RP : Mr. Adity Verma  
Ms. Priyamvada Mishra  
Mr. Gaurav Katiyar

**ORDER**

**IA No. 3584/2020:**

Application filed for urgent listing of IA No. 1525/ND/2020. Learned Counsel for Resolution Professional states that the application which is required to be listed urgently is under Section 19 and 25 and the Ex-Directors are creating hindrance in CIRP. Hence, list this application. IA No. 3584/2020 is allowed. List on 01.10.2020.

**Sd/-**

**SUMITA PURKAYASTHA**  
**MEMBER (T)**

**Sd/-**

**DR. DEEPTI MUKESH**  
**MEMBER (J)**